

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

CrI.A No.1256 of 2020

Crime No. 1156/2019 of Thamarassery Police Station in Kozhikode Rural District)

Petitioners/Petitioners:

1. Mushthakheem, aged 17 years, S/o.Abdul Bari, Mother Villa, Kaithapoyil, Puthupady, Thamarassery Taluk, Kozhikode-673 586 .
Represented by father and natural guardian Abdul Bari.
2. Midhilaj.K.V., aged 18 years, S/o.Abdul Salim, Koyisra, Adivaram, Puthupady, Thamarassery Taluk, Kozhikode-673 586.
3. Midhilaj.V.K., aged 17 years, S/o.Ashraf, Njattumparambil, Kottarakkoth, Eangappuzha Village, Thamarassery Taluk, Kozhikode-673 586 . Represented by father and natural guardian Ashraf.
4. Ajnas.P.C., aged 18 years, S/o. Maimuna, Padinjarechalil, Kottarakkoth, Eangappuzha Village, Thamarassery Taluk, Kozhikode-673 586 .
5. Fairroos, aged 17 years, S/o. Muhammed, Uliyadan Kunnummel, Kodencherry, Thamarassery Taluk, Kozhikode-673 580 . Represented by father and natural guardian Muhammed.
6. Sufail @ Muhammed Sufail, aged 17 years, S/o.Majeed, Nadukunnummel, Kodencherry, Thamarassery Taluk, Kozhikode-673

580. Represented by father and natural guardian Majeed.

7. Muhammed Rasi.A.K. @ Jasim, aged 17 years,
S/o.Kunjumammed, Ayikothummel, Puthupaddy, Thamarassery
Taluk, Kozhikode-673 586 . Represented by father and natural
guardian Kunjumammed.

Respondents/Respondents:

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1. State of Kerala, (Crime No.1156/2019 of Thamarassery
Police Station), represented by the Public Prosecutor,
High Court of Kerala, High Court.P.o.,
Ernakulam - 682 031.
2. Muhammed Fayis M.K., aged 17 years, S/o. Majeed,
Mampillikkara Veedu, Chamal, Thamarassery, Kozhikode, Pin-
673 615 Represented by father & natural guardian Majeed
3. Muhammed Hashir, aged 17 years, S/o. Basaheer,
Anapparapoyil, Puthupaddy, Thamarassery Taluk, Kozhikode,
Pin-673 586

This CrI.A HAVING COME UP FOR ORDERS ON 21.4.2020, THE COURT
ON THE SAME DAY PASSED THE FOLLOWING

C.S.DIAS, J.

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Crl.Appeal.No.1256 of 2020

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Dated this the 21st day of April, 2020.

ORDER

The learned Public Prosecutor seeks time to get instructions in the above case.

The learned Public Prosecutor shall also ascertain from respondents 2 and 3 as to the genuineness of Annexure B and C documents affidavits filed before this Court.

Post the Crl.Appeal on 24.04.2020.

**C.S.DIAS
JUDGE**

kkj/21.4.2020